

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

**Contempt Case (AT) No. 03 of 2019 in
Comp. App. (AT) No. 99 of 2018**

IN THE MATTER OF:

HSBC Daisy Investments (Mauritius) Limited & Ors. ...Appellants

Vs.

Anil D. Ambani & Ors. ...Respondents

Present:

**For Appellants: Mr. Vikram Nankani, Sr. Advocate with Ms. Mukta
Dutta and Mr. Rohan Roy, Advocates.**

**For Respondents: Mr. Salman Khurshid, Sr. Advocate with Ms. Shally
Bhasin, Mr. Chaitanya Safaya, Ms. Madhavi Agrawal
and Ms. Amna Darkhashan, Advocates.**

With

**Contempt Case (AT) No. 14 of 2018 in
Comp. App. (AT) No. 99 of 2018**

IN THE MATTER OF:

HSBC Daisy Investments (Mauritius) Limited & Ors. ...Appellants

Vs.

Reliance Infratel Limited & Ors. ...Respondents

Present:

**For Appellants: Mr. Vikram Nankani, Sr. Advocate with Ms. Mukta
Dutta and Rohan Roy, Advocates.**

**For Respondents: Mr. Salman Khurshid, Sr. Advocate with Ms. Shally
Bhasin, Mr. Chaitanya Safaya, Ms. Madhavi Agrawal
and Ms. Amna Darkhashan, Advocates.**

O R D E R

03.07.2019: We have heard learned counsel for the parties on the question as to whether a case is made out to initiate contempt proceedings against the alleged contemnors (Respondents). **Order Reserved.**

Parties may file their written submissions, not more than three pages, by
05th July, 2019.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

sa/md

*Contempt Case (AT) No. 03 of 2019 in Comp. App. (AT) No. 99 of 2018,
Contempt Case (AT) No. 14 of 2018 in Comp. App. (AT) No. 99 of 2018*